## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

Original Application No.275/2001

Dated this Thursday the 22nd the Day of November, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman Hon'ble Shri B.N. Bahadur, Member (A).

Shri Madhukar L. Bawnerkar, T.O., M.I.D.C. Telephone Exchange Akola, Residing at Khetan Nagar, Kaul Khed, Near Shree Ram Mandir, Akola.

.. Applicant.

(Applicant by Shri K.R. Yelwe)

## **VERSUS**

- Union of India, through
   The Secretary to the Government
   of India, Ministry Communication,
   (Department of Telecommunication),
   Sanchar Bhavan, Ashoka Road,
   New Delhi 110 001.
- The General Manager, Telecom, Vidarbha Area, CTO Bldg., 5th Floor, Nagpur - 1.
- 3. The Telecom District Engineer, Department of Telecommunication, Akola - 444 001.
- 4. The Sub-Divisional Engineer, (Trunks), (Department of Telecommunication), Akola 444 001.

.. Respondents

ORDER (ORAL)
{ Per : Justice Birendra Dikshit, Vice Chairman }

Heard Shri K.R. Yelwe. Counsel applicant. This O.A. has been filed on 4.4.2001 dated 5.11.1994, challenging the order 15.3.1995 and 27.2.1996. The impugned order is for stoppage of increment for 2 years with cumulative effect. An B. visor ...2..

M.P.No.658/2001 condonation of delay has been moved on

3.8.2001. The reason assigned in the M.P. is as under:"3. The applicant states and submits that the applicant comes from the rural area and was not conversant with the legal formalities involved in filing of the O.A. including the period of limitation within which, the O.A. should be filed. Moreover, some time was taken to seek and engage an advocate to whom he could entrust his case. Similarly some time was taken for making financial arrangement. Apart from the above. illness in the family prevented him for some time from filing the O.A.".

- 2. The reasons assigned in the M.P. are not sufficient for condoning the delay. Even in respect of illness in family, no certificate has been filed. However, in any case as the delay has not been properly explained, we dismiss the M.P.No.658/2001 for condonation of delay.
- As the M.P. for condonation of delay has been 3. dismissed, the O.A. is dismissed as barred by limitation. No costs.

(B.N. Bahadur)

Member (A)

( Birendra Dikshit ) Vice Chairman.

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